

[Mr. Chairman]

amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1969, in excess of the amounts granted for these services and for that year."

The motion was adopted.

SHRI NANDA : I introduce† the Bill.

Sir, I beg to move† :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1969, in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1969, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The question is :

"That clauses 2, 3, 1, Schedule, Enacting Formula and Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, 1, Schedule, Enacting Formula and Title were added to the Bill.

SHRI NANDA : I move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted

APPROPRIATION (RAILWAYS) NO. 5
BILL*, 1970

THE MINISTER OF RAILWAYS (SHRI NANDA) : I move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1970-71 for the purposes of Railways.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1970-71 for the purposes of Railways."

The motion was adopted.

SHRI NANDA : Sir, I introduce† the Bill.

Sir, I move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1970-71 for the purposes of Railways, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1970-71 for the purposes of Railways, be taken into consideration."

The motion was adopted

MR. CHAIRMAN : The question is :

"That clauses 2, 3, 1, Schedule, Enacting Formula and the Title stand part of the Bill."

The motion was adopted

Clauses 2, 3, 1, Schedule, Enacting Formula and the Title were added to the Bill.

*Published in the Gazette of India Extraordinary Part II, section 2, dated 10-12-1970.

†Introduced/Moved with the recommendation of the President.

SHRI NANDA : Sir, I move :

'That the Bill be passed.'

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

15.19 hrs.

INDIAN MEDICINE CENTRAL
COUNCIL BILL - (Contd.)

MR. CHAIRMAN : We shall now take up further consideration of the Indian Medicine Central Council Bill (*Interruptions*)

SHRI HIMATSINGKA (Godda) : I want to make a few comments.

सभापति महोदय : At the third reading stage.

जितनी पार्टियाँ हैं सब कि सब बोल चुकी हैं इसलिये मैं मन्त्री जी को बुलाता हूँ। इसमें केवल 25 मिनट रह गये हैं, और सारा समय आप लोगों ने ले लिया है। अतः अब कोई ऐसी बात कहने को नहीं है जो न कही गयी हो। इसलिये आप की इजाजत से मैं मिनिस्टर को बुला रहा हूँ।

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : Mr. Chairman, I thank the Members for taking very keen interest in a matter which is of great importance to our country. A matter like this should really excite the hon. Members to participate in the debate and also suggest changes which they may consider good for protecting and helping Ayurveda, Unani, Siddha and other systems of medicine for which this Bill had been brought before the House.

Sir, there were some difficulties, and therefore, the discussion on the Bill had been stopped for two days and then we met several hon. Members, especially hon. Members like Mr. Joshi, Mr. Lobo Prabhu, Mr. Kanwar Lal Gupta, Dr. Sushila Nayar and several others

SHRI KAMLANATHAN (Krisbnagiri) : Not the DMK.

SHRI B. S. MURTHY : The DMK is all-pervading in the south.

AN HON. MEMBER : It is taken for granted. (*Interruption.*)

SHRI B. S. MURTHY : There was a difficulty here, and they wanted certain assurance to be given as far as the practitioners of the integrated system of medicine are concerned. They wanted one or two things to be done; they said that after five years of training, the students who pass out of these integrated institutions may automatically be treated as MBBS. We could not give any promise here, because the recognition is not in our hands. It is the Indian Medical Council which has to take up the matter. As a matter of fact, I can inform this hon. House that once when the 'integrated' persons wanted to become equal to the MBBS, we took up the matter with the Indian Medical Council and they were good enough to promise that after training of one and a half years and passing out of such an examination, they could be treated as DMS and entered in the allopathic list of doctors. After that period of one and a half years, if they persist, they could study and become fullfledged MBBS doctors. About this, we are not able to give any assurance, but the present system will be continued.

Today, all the lists have been combined, and, as a matter of fact, there are about 1,80,000 practitioners of Ayurveda, Unani, Siddha and the integrated system of medicine. All these are given in the second schedule. Now, a request has come to us that this list may be divided into two parts: one part should contain only those names who are institutionally trained,—

SHRI KANWAR LAL GUPTA (Delhi-Sadar) : —recognised by the statute of a State Government or the Central Government.

SHRI B. S. MURTHY : Recognised under the statute of any State Government or the Centre. We have agreed to do this. Under the rule-making power, we want to do that. Now, the present list contained in the second schedule will be divided into two. One will consist only of persons who are